

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/918 /2005-, CU[DB]

Date 11/05/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S SAFFRON SAI IMPEX
T.P.S KANG & M.C SHARMA, ADVOCATES, V-5,
GREEN PARK MAIN, NEW DELHI
110016

M/S SAFFRON SAI IMPEX

Appellant

Vs

Respondent

ADDITIONAL COMMISSIONER CENTRAL EXCISE &
CUSTOMS,

I am directed to transmit herewith a certified copy of **Final order No. C/178**

2009 CU[DB] dated 20.04.09

passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

ADDITIONAL COMMISSIONER CENTRAL EXCISE & CUSTOMS,
VANIYA NIKUNJ, UDYOG VIHAR, PHASE-V, GURGAON

2. Adv. / Consult

MR.T.P.S.KANG

F-71, MOTI BAGH-I, NEW DELHI - 110021.

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

16 Office Copy

17 Guard file


Assistant Registrar
(Customs Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

COURT NO. II

Custom Appeal No. 919 of 2005-Cust. Br.

(Arising out of Order-in-Appeal No. 377-379/GRM/GGN/2005 dated 27.10.2005 passed by Commissioner of Central Excise & Customs (Appeals), Gurgaon, Haryana)

M/s Saffron Sai Impex

Appellant

Vs.

CC, New Delhi

Respondent

Appeared for Appellant : None

Appeared for Respondent: Shri Vijai Kumar, DR

Date of Hearing: 20.4.2009

CORAM: HON'BLE MR. D.N. PANDA, JUDICIAL MEMBER
HON'BLE MR. RAKESH KUMAR, TECHNICAL MEMBER

Final Order No. C/178/09 dated.....

Per D.N. Panda :

When we took up this appeal for disposal, none present for the Appellant. We find that the facts are identical and similar with the case we dispose today in Appeal Case No. C/918/05. We have noticed that this appeal has also come against the ^{order passed by} same Commissioner (Appeals) who has passed ^{order} in Appeal Case No. C/918/05 with similar finding. In view of our decision in the Appeal

Case No. C/918/05 ,we dismiss this appeal also. However for clarity of the reading, we direct the Registry to issue the order in this appeal ^{with} ^{seal} a copy of ~~the~~ order passed by us in Appeal case No. C/918/05 ^{as annexure} ~~attached~~ to this order to serve the interest of justice.

(Dictated & pronounced in open Court)

(D.N. PANDA)
JUDICIAL MEMBER

(RAKESH KUMAR)
TECHNICAL MEMBER

RM